

**National Company Law Tribunal
Allahabad Bench**

CP NO. 152/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018.

NAME OF THE COMPANY: M/s Jai Deep Tourism Pvt Ltd vs. ROC
SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Prabodh K Bajpai	Advocate	Petitioner	P.K. Bajpai
2.	Krishna Dev Vyas	Adv.	ROC	[Signature]

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Sh. Prabodh Kumar Bajpai, Advocate for the petitioner. Sh. Krishna Dev Vyas, CGSC for the ROC, Kanpur. In the present matter the report of the ROC is already filed through post. A copy thereof is now provided by the Ld. CGSC to the petitioner counsel. That apart the petitioner counsel seeks permission to remove the defects/objection as pointed out by the registry. Hence, the liberty is granted for removal defects at the earliest, so that the matter can be ready for final argument. The petitioner counsel is further reminded to provide a spare copy of the present company petition at the earliest to the Ld. CGSC Sh. Krishna Dev Vyas.

The matter to be listed on 9th February, 2018.

Dated:12.01.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)

— Sd —
**H.P. Chaturvedi,
Member (Judicial)**